# GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

#### LOK SABHA UNSTARRED QUESTION NO. †2756 TO BE ANSWERED ON THE 15<sup>TH</sup> DECEMBER, 2015/AGRAHAYANA 24, 1937 (SAKA)

## ILLEGAL ACTIVITIES IN JAILS

# †2756. SHRI LAXMAN GILUWA: SHRIMATI RAMA DEVI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the alleged corruption and illegal activities are on the rise in the jails;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) whether there are reports that criminals of sound financial background are getting every type of facility in the jails and the persons imprisoned for petty crimes are threatened by hardened criminals; and

(d) if so, the remedial measures taken by the Government in this regard along with the progress made as a result of the said measures?

### ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a)to(d) "Prisons" is a State subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. However, a comprehensive advisory has been issued by the Government of India to States/UTs on 17<sup>th</sup> July 2009 on Prison Administration. The same may be downloaded from the website of the Ministry of Home Affairs at the following links:

http://mha1.nic.in/PrisonReforms/pdf/PrisonAdmin17072009.pdf